

to-day, again, I propose to meet them as soon as I am free from the business of the House. The Government have been giving their earnest consideration to the recommendations of the U.G.C. regarding the revision of the pay scales of University and College Teachers.

Sir, we are making every effort so that we should be able to announce the decision of the Government as soon as possible. In fact, we are making an effort and we should be able to do that by the end of the month.

In regard to the question of security of service the position of the Government is very well-known. The Government are convinced that security of service must be assured to all the teachers and for this purpose we have advised the various State Governments to ensure in their legislations that statutory security of service is guaranteed to teachers. Several States have either drafted such Bills or have even passed such Bills and we hope that the others would also follow soon.

SHRI ATAL BIHARI VAJPAYEE (Gwalior) What about the Union territories? Even in Delhi there is no security of service.

PROF S NURUI HASAN As regards the security of service in the Union territory of Delhi, in the matter of school teachers the House has already passed Delhi School Education Act. The Delhi University has framed certain statutes and ordinances which have been approved by the Central Government. When the proposals for amending the Delhi University Act comes before this House, I am sure, hon. Members will see that we will take all possible steps to ensure the security of service of University teachers.

In regard to retirement benefits the University Grants Commission has already given its approval in the case of the teachers of the Central universities and it has also advised the States universities that retirement benefits may be given.

12.12 hrs.

### RE. ARREST OF MEMBER

श्री अटल बिहारी वाजपेयी (ग्वालियर) : अध्यक्ष महोदय मैं एक और मामला आप की इजाजत से उठाना चाहता हूँ। यह मेरी गिरफ्तारी से संबंधित मामला है। आप यह क्लेअर देखें जो 21 तारीख को प्रकाशित हुई है। उस में मेरी गिरफ्तारी की बात कही गई है :

"He is being produced before the judicial magistrate first-class for trial."

सच्चाई यह है कि मैंने किसी जूडिशियल मैजिस्ट्रेट के सामने पेश नहीं किया गया।

अध्यक्ष महोदय अफसोस है, वहां तक नौबत ही नहीं आई, छोड़ दिया।

श्री अटल बिहारी वाजपेयी : नहीं अध्यक्ष महोदय, यह बात इनकी सरल नहीं है।

अध्यक्ष महोदय यह मेरे बात की बात नहीं है।।

श्री अटल बिहारी वाजपेयी : क्या सब को मजत खबर दी जा सकती है ?

अध्यक्ष महोदय : मेरा तो सिर्फ इटीमिशन से कसम है। और यह तो इन्फार्मेशन बीजे होती है।

श्री अटल बिहारी वाजपेयी : नहीं इन्फार्मेशन नहीं होती। आपको यह खबर दी गई कि जूडिशियल मैजिस्ट्रेट के सामने मुझे पेश किया जाएगा। मुझे किसी जूडिशियल मैजिस्ट्रेट के सामने पेश नहीं किया गया। एग्जीक्यूटिव मैजिस्ट्रेट ने जिसे कानून के अन्तर्गत अधिकार नहीं है रिमांड देने का उनमें छोट विल का रिमांड दे लिया।

MR. SPEAKER : I am not concerned with these matters. It is only intimation that comes to me which I tell to the House.

श्री अटल बिहारी वाजपेयी : कानून की हिसाब से बिना ज्यूडिशल मैजिस्ट्रेट के सामने पेश किए रिमांड नहीं लिया जा सकता—

अध्यक्ष महोदय : देखिये आपको तो वहाँ जाना था—

श्री अटल बिहारी वाजपेयी : जाना था या नहीं जाना था यह असल बात है। आप राजनीति में मत फलिया।

अध्यक्ष महोदय : मेरे पाम जो कुछ है वह मैं आपको बताऊँ तो आप और भी खुश होंगे मुन कर।

श्री अटल बिहारी वाजपेयी : और भी कुछ गड़बड़ हो तो बताए।

PROF. MADHU DANDAVATE (Rajapur) : There was another bulletin published in which it was stated that Shri Vajpayee would be produced before the House on Monday.

अध्यक्ष महोदय : मैं तो हैरान हूँ कि यह छुट्टियों में भी बड़े बिजी रहते हैं। वाजपेयी जी और और काम छुट्टियों में भी करने रहते हैं। 23 तारीख को यह मेरे पाम आया है। यह उनके छुपे हुए फार्म ऐसे ही है। उसे भर कर भेज दिया है।

"I have the honour to inform you that I have found it my duty in the exercise of my powers under section 188 of the IPC (act) to direct that Shri Atal Bihari Vajpayee, Member of the Lok Sabha, arrested for violation of prohibitory orders under section 144 Cr. P. C. is remanded to judicial custody for seven days and will be produced before JMIC on 31.3.1974

Shri A. B. Vajpayee was accordingly arrested at 10.15 a.m. on 23.3.1974 and taken into custody and is at present lodged in the Delhi Jail.

Sd/-  
SDM, Delhi,  
23-3-74."

श्री अटल बिहारी वाजपेयी : मेरा यही निवेदन है कि एच डी एम रिमांड नहीं ले सकता। वह मजिस्ट्रेट मैजिस्ट्रेट है ज्यूडिशल मैजिस्ट्रेट नहीं।

अध्यक्ष महोदय : मुझे तो उन्हें इटीमेशन

मेजनी होती है। धरने क्या जायज है कहां तक जायज है इस में तो मैं नहीं जाता हूँ। यह कोई का नाम है।

श्री अटल बिहारी वाजपेयी : मैं आपसे फीलता नहीं मांग रहा। मैं इतना ही कह रहा हूँ कि जब आपको खबर दी कि मुझे ज्यूडिशल मैजिस्ट्रेट के सामने पेश किया जाएगा तो पेश क्यों नहीं किया गया? क्या आपको नसल खबर देना जरूरी है?

अध्यक्ष महोदय : आपको छोड़ दिया उन्होंने।

श्री अटल बिहारी वाजपेयी : छोड़ने का सबाल नहीं है। उन्होंने मुझे ज्यूडिशल मैजिस्ट्रेट के सामने पेश नहीं किया। एग्जीक्यूटिव मैजिस्ट्रेट के सामने पेश किया जिस में 8 दिन के लिए रिमांड ले लिया जब कि आप का निर्वाह यहाँ मुचना में बनाया गया कि मुझे ज्यूडिशल मैजिस्ट्रेट के सामने पेश किया जा रहा है।

अध्यक्ष महोदय : धारो प्राप मुझ से पृष्ठ लिया करे कि कहा करना है कहा नहीं करना है। मेरे अपन प्रोग्राम में बड़ी डिमलावेशन प्राप न पेश कर दी।

श्री एस० एम० बनर्जी : (कानपुर) वह उस में करेक्शन नहीं करने है। जो काटना होता है उसे काटने नहीं। उस में श्री और श्रीमती लिखा होगा है तो काटन नहीं है। पन्ना नहीं लगना कि श्री है या श्रीमती है।

अध्यक्ष महोदय : वाजपेयी जी का तो श्री लिखा है।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मेरा निवेदन है कि यह व्यक्तित्व म्हाश्रीनता का मामला है और केवल मेरा प्रश्न नहीं है। दिल्ली की पुलिस न माने तीन बी सीगो का रान में पकड़ लिया। उन पर यह आरोप लगाया गया कि जानि भग की आशयक है और प्राप को मुन कर नाजजुब होगा कि उस में ऐसे शोध पकड़े गए जो खरो में बैठे थे। एक विद्यार्थी जिस को इन्सहाल देना था हायर सीक्रेट्री का, दूसरे दिन दिल्ली का पेपर था उस का पकड़ कर ले गए। अलीगढ़ के

मजदूर भीमल के पुत्र के नीचे सेटे हुए थे वह मजदूरी करने आए थे उस का बकड़ लिया ।

**अध्यक्ष महोदय** यह मैं कौनसा नहीं करता हूँ । कोर्ट में इस के लिए जाइए ।

**श्री अटल बिहारी वाजपेयी** बाट का मामला नहीं है । इस परसियामेट का ब्यक्तिगत स्वाधीनता के बारे में श्रावत्र उठानी टापी । दिल्ली में कोई लातल है या नहीं ? चाहे जिन का गिरफ्तार किया जा सकता है और चाहे जब गिरफ्तार किया जा सकता है ?

**अध्यक्ष महोदय** यह हाता ना आप रखे स्थान पर बैठन ।

**श्री अटल बिहारी वाजपेयी** नहीं अध्यक्ष महाशय यह मजा यहा मोजद है । मैं उन से करना चाहता हूँ कि किस तरह से पुतल काता न बदला जेन क लिए लोगो को गिरफ्तार किया है उस की जाच ज्ञाना चाहिए ।

**श्री विभूति मिश्र (भारतीय)** अध्यक्ष महाशय सरा एसाइंट आफ आर है । (ब्यवधान)

SHRI PHOOL MODY (Godhra) I want to be recognised

**श्री विभूति मिश्र** अध्यक्ष महाशय य लोग लाकशाही को दुहाई दते है । रेलव का भाडा बढ़ा पार्लियामेंट में पेश हुआ यहा बहस हुई पाम हुआ उस क बाद यहा से बाहर जान के बा य लोग डायरेक्ट एक्शन लते है—म पूछता हूँ इस तरह से ये लोग लाकशाही को मानते हैं या उस का ताडन है ?

**श्री बीजू मोदी** पहन लाकशाही का धम्याम काजिये उस के बाद यहा बान कीजिये ।

**श्री विभूति मिश्र** दूबरे—ये मत्यादह का हवाला दत है—मैं बटना चाहता हूँ—पहल ये गाडी जो की फिलार्फी को पड़े, सत्याग्रह के क्या मायने है ? अगर इस तरह से य काम करने तो इन को जेल से छोड दिया यही बेजा किया । ऐसे श्रादमी जो लाक सभा के सेम्बर हैं, यहा

कानन पाम जाने के बाद उस का ताडन है, उा का मजा होनी चाहिये ।

**श्री अटल बिहारी वाजपेयी** अध्यक्ष जी आप स्वीकार करने कि यह एसाइंट आफ आर्डर नहा है ।

MR SPOFAKER It is not a point of order

**श्री अटल बिहारी वाजपेयी** मैन - स्याग्रह दिया, मज गिरफ्तार किया गया उस क लिए मजे मजा मिलनी है मुझ बाई शिवायन नहीं है । म अगर कानन ताडन ना दान मिलेगा उस का भयनन क लिये हम तैयार हूँ । लकिन दिल्ली में जा कुछ हुआ है वह बडा गम्भीर है । 350 लोगो को घरा में पत्रक लिया गया । भाजन के पुन क नीचे मजदूर पर हुए थ

MR SPEAKER How does that come for me ? I have just received intimation about the arrest of a member

**श्री अटल बिहारी वाजपेयी** आप मुझे पूरा करन दाजिये ।

**अध्यक्ष महोदय** इस पर बाई रिजजन नहीं बन रहा है ।

**श्री अटल बिहारी वाजपेयी** मैं डिम्कशन नहीं कर रहा हूँ—मैं आप को नार्मि भयन बान ला रहा हूँ और आप क ड्राग गृह मंत्री जो का ध्यान खीच रहा हूँ ।

MR SPEAKER How can intimation come ? That you were arrested—that is the only intimation How can it be said that I should ask the Minister to make a statement

**श्री अटल बिहारी वाजपेयी** अगर दिल्ली में ला एण्ड आर्डर खत्म हो जायगा तो क्या आप मौबा नहीं देंगे ?

**अध्यक्ष महोदय** उस क लिये कोई मोशन लाइये । किसी कौर्म में श्राना चाहिये ।

When they arrest a member, I have always received intimation that he is arrested.

[समय न होकर]

Later on I get information that he is acquitted. As to whether it is a judicial or non-judicial magistrate, these are matters for the court to decide. The Speaker does not decide these things.

श्री अटल बिहारी वाजपेयी : ब्रुसेटिन में लिखा हुआ है कि मुझे जूरीमियल मैजिस्ट्रेट के मामले में पता लगाया जाया। एम० डी० एम० और जूरीमियल मैजिस्ट्रेट अलग अलग हैं।

SHRI PILOO MODY : The hon. member, Shri Vajpayee, has pointed out to you that you have been misinformed by the authorities about what was done with him. I think the information conveyed to the Speaker of the Lok Sabha who is informed about the health, wealth and well-being of members of the Lok Sabha cannot contain the sort of inaccuracies that are being pointed out to you. I am surprised that you are not agitated over the fact that some police officer has tried to show you that he has gone through the correct procedure when, in fact, he has not. This is a matter of privilege of the member that he should be at least entitled to due process of law if nothing else like every other citizen. After all, let him at least have the due process of law. The Speaker of the Lok Sabha should be agitated about it, not the member so much.

MR. SPEAKER : In such matters when anything comes before the Speaker, he must have some prior knowledge or intimation of what the member is about to say. Shri Vajpayee abruptly gets up and raises this question. It would have been much better if he had written to me in the morning.

SHRI ATAL BIHARI VAJPAYEE : I have just come straight from jail to Parliament House. How can I give prior information ?

MR. SPEAKER : There is enough time. You write a letter. I will examine it. Do not get up abruptly. I am not in a position to say as to what is the position.

SHRI PILOO MODY : Why don't you first listen to what he has to say and then say, 'I will look into it' ?

MR. SPEAKER : That is what I am doing. Let him give it to me in writing. Let him give some notice, so that I may examine it. Let him not get up abruptly. Here he just gets up abruptly. How can I give an answer?

PROF. MADHU DANDAVATE : You look into it; do not overlook it.

SHRI PILOO MODY : I will get up at 12.47 on Wednesday—only I am giving prior notice.

श्री अटल बिहारी वाजपेयी : प्रश्नी जो कागज आप ने पढ़ा है उस से बात साफ हो गई है।

MR. SPEAKER . I do not know what has gone wrong with these officers. I was there at my home.

SHRI PILOO MODY . Something has gone wrong with these magistrates.

MR. SPEAKER Normally, the intimation comes from one officer saying so and so arrested. One came. When I got into the other correspondence—I saw others—"Vajpayee arrested." "Vajpayee arrested." "Vajpayee arrested." I do not know why they went mad about it. After all, Shri Vajpayee is not equal to four persons, that they should send me intimation four times, and still, Shri Vajpayee is not satisfied.

SHRI PILOO MODY : Do we take it that you are satisfied and the next time we would not come in like that? (*Interruptions*)

MR. SPEAKER : May I tell you that if he had been a big person like yourself, it would have meant that one person is equal to four ! But Shri Vajpayee is a normal man and one would have sufficed ! I will examine the whole position and get all the papers.

जी ज्ञान विद्यारी विद्यारी बालकेणः क्या इन में भी हृदयी ही बली है

**SHRI PILOO MODY :** This is acutally a matter of insulting Parliament by sending a scrap of toilet papers to the Speaker by way of intimation.

**MR. SPEAKER :** I think when you are the Speaker, at that time perhaps the position will be worse !

**SHRI PILOO MODY :** God forbid my becoming the Speaker of Parliament.

**MR. SPEAKER :** You don't want to be ?

12.26 hrs.

**GUJARAT APPROPRIATION (VOTE ON ACCOUNT) BILL, 1974\***

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) :** I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of a part of the financial year 1974-75.

**MR. SPEAKER :** The question is—

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of a part of the financial year 1974-75."

*The motion was adopted.*

**SHRI K. R. GANESH:** I introduce† the Bill.

Sir, I move:

"That the Bill to provide for the withdrawal of certain sums from

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 25-3-74.

†Introduced/Moved with the recommendation of the President.

and out of the Consolidated Fund of the State of Gujarat for the services of a part of the financial year 1974-75, be taken into consideration."

**MR. SPEAKER :** Motion moved:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of a part of the financial year 1974-75, be taken into consideration."

Now, does the Minister want to speak on it ?

**SHRI K. R. GANESH :** No Sir.

**SHRI PILOO MODY (Godhra) :** I want to speak on it.

**MR. SPEAKER .** Mr. Mody I am afraid you cannot speak, because I did not receive notice that you wanted to speak on it I got a notice only from Shri S. P. Bhattacharya, and that too at a very late stage I am not going to accept it He just comes here and writes in my presence at this time. After all, there is a certain procedure.

**SHRI PILOO MODY :** I am not going to write, but I am only requesting you to allow me to speak.

**MR. SPEAKER :** Anyway, there is a procedure for that. I am sorry I cannot allow it. So sorry. He should be a little more careful. I have not heard such a thing happening. He is standing before me and writing this. I am not allowing it. It should have been received at or before 10 O'clock this morning.

**SHRI PILOO MODY :** I want to go on record that I have been deprived of speaking.

**MR. SPEAKER :** You are welcome to do that.